

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 379/TD/2018

Subject : Application for grant of licence for inter-State trading in electricity

Date of Hearing : 6.3.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Rajasthan Urja Vikas Nigam Limited

Parties present : Shri K.K. Agarwal, Advocate for the Petitioner
Shri V. Sharma, Advocate for the Petitioner
Shri S.K. Jain, RUVNL

Record of Proceeding

Learned counsel for the Petitioner submitted that the present petition has been filed under Section 15 (1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 (Trading Licence Regulations) for grant of inter-State trading licence for Category- I. Learned counsel for the Petitioner further submitted that it has complied with all the provisions of the Trading Licence Regulations and requested for grant of inter-State trading licence.

2. After hearing the learned counsel for the Petitioner, the Commission observed that as per the audited balance sheet dated 31.3.2018 and 30.10.2018, the Petitioner's paid up share capital of Rs. 5000 lakh has been given as loan to the Distribution companies of Rajasthan, namely, Jaipur Vidyut Vitran Nigam Limited, Ajmer Vidyut Vitran Nigam Limited and Jodhpur Vidyut Vitran Nigam Limited. Therefore, the Petitioner is not fulfilling the net worth criteria specified in the Trading Licence Regulations. In response, learned counsel for the Petitioner sought to clarify the position.

3. The Commission directed the Petitioner to explain, on affidavit, by 22.3.2019 the relationship of the Petitioner company with these distribution companies and clarify as to whether the above Discoms are associate companies of the Petitioner company in accordance with Regulation 2 (1) (c) and (o) of the Trading Licence Regulations.

4. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)